

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No.21/2009

Subject: Petition under Sections 76 and 79 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations 2008

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri V.S.Verma, Member

Date of Hearing : 12.3.2009

Petitioner : GMR Energy Trading Limited, Bangalore

Respondent : Karnataka Power Transmission Corporation Ltd.,
Bangalore

Parties present : 1. Shri Gopal Jain, Advocate, GMR
2. Shri Sunil Agarwal, GMR
3. Shri Anand K. Ganesan, Advocate, KPTCL

Learned counsel for the petitioner informed that the petitioner filed Writ Petition No. 590-591/2009 before the Hon`ble High Court of Karnataka at Bangalore to challenge the State Government Order No. EN 540 NCE 2008 dated 30.12.2008, issued under Section 11 of the Electricity Act, 2003. Learned counsel requested for adjournment for three weeks. Request made by the learned counsel was allowed.

2. The petition shall be re-notified for hearing on 16.4.2009.

sd/-
(K.S.Dhingra)
Chief (Legal)